

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 304
IB-120(ND)/2024

IN THE MATTER OF:

Think Walnut Digital Pvt Ltd

.....APPLICANT/PETITIONER

Vs

Oxygen Services (India) Pvt Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 18.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Tishampati Sen, Mr. Gaurang Mehta,
Ms. Riddhi Sancheti, Mr. Anurag Anand,
Mr. Mukul Kulhari, Advocates.

For the Respondent: CS Kunwarpreet Singh and CS Prakul Thadi

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appears for the Applicant. Learned Counsel appearing for the Respondent has stated that the reply has been filed and a copy of the reply has been served on the Learned Counsel appearing for the Applicant. However, the reply is not available on DMS portal. The Respondent shall take steps to bring the reply affidavit on record within two days.

List the matter on **26.04.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**